

ensure complete utilisation of the available gas;

(d) if so, the details thereof; and

(e) the time by which the available gas would be utilised in toto?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKAR-ANAND): (a) Yes, Sir.

(b) to (e). Gas that is being flared is not LPG, but natural gas. Natural Gas is flared because of lack of compression and transportation facilities. A number of projects to provide additional compression and transportation facilities are under execution in Gujarat, in Assam and in the Western off-shore. It is expected that in about three years flaring of gas would be reduced to negligible levels.

Dual Citizenship to Non-Resident Indians

1548. SHRI RATILAL VARMA:
SHRIMATI BHAVNA
CHIKHALIA:
SHRI DEVI BUX SINGH:
DR. RAMESH CHAND
TOMAR:
SHRIMATI D.K. BHANDARI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government are considering to grant dual citizenship to the Non-Resident Indians;

(b) whether the Government have also received representations from different NRIs organisations in this regard; and

(c) if so, the details thereof and the decision taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB) : (a) to (c). In recent months, the demand for dual citizenship has been raised in different fora and various considerations have been advanced justifying the granting of dual citizenship. The concept of dual citizenship is not consistent with the Constitution of India and the Citizenship Act, 1955.

[English]

LTTE Chief's Surrender

1549. SHRI MRUTYUNJAYA
NAYAK:
SHRI BARE LAL JATAV:
SHRI DHARAM PAL SINGH
MALIK:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Government had sought the co-operation of Sri Lanka regarding Madras High Court's order directing LTTE Chief to surrender before it; and

(b) if so, the response of the Sri Lankan Government thereto?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI MADHAVSINH SOLANKI): (a) Yes, Sir.

(b) Yes, Sir. As required by the Order of the Designated Court in Madras, Government of Sri Lanka conveyed its concurrence to the population of the Court Order in Local Sri Lankan dailies.